

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:601  
ANSWERED ON:28.07.2010  
APPOINTMENT OF EDUCATION COMMISSIONERS  
Patil Shri A.T. Nana;Reddy Shri Mekapati Rajamohan

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to appoint Education Commissioners in every State to monitor Right to Free and Compulsory Education Act, to children of six to fourteen years of age by the States;
- (b) if so, the details thereof;
- (c) whether the funds for the proposed scheme will be paid by his Ministry;
- (d) if so, the details thereof;
- (e) whether the appointment of commissioners is also proposed for major educational schemes like Sarva Shiksha Abhiyan, mid-day meal, etc.;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (g) The Right of Children to Free and Compulsory Education Act (RTE), 2009 provides that the National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCR) shall examine and review the safeguards for the rights provided under the RTE Act, inquire into complaints relating to the child's right to free and compulsory education and take necessary steps as provided under section 15 and 24 of the Commissions for Protection of Child Rights. A rigorous monitoring system is already in place for effective implementation of the Sarva Shiksha Abhiyan (SSA) and Mid Day Meal Schemes. SSA norms have already been revised to provide support to NCPCR and SCPCR for monitoring the rights of the child under the RTE Act.